

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 57/TT/2023

Subject	:	Petition under Section 79(1)(c) read with Sections 62(1)(b) and 64 of the Electricity Act, 2003 and Regulations 8, 9, 10, 35 and 73 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, Regulations 7, 10, 23 and 24 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 and Regulations 79 and 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for the determination of tariff of the transmission assets operated and managed by the Bhakra Beas Management Board (BBMB) and the SLDC charges for the control period 1.4.2019 to 31.3.2024.
Date of Hearing	:	28.8.2024
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Petitioner	:	Bhakra Beas Management Board (BBMB)
Respondents	:	Punjab State Power Corporation Limited (PSPCL) and 5 Others
Parties Present	:	Shri Shubham Arya, Advocate, BBMB Ms. Ruchi Sharma, BBMB

Record of Proceedings

The order in the present Petition was reserved on 30.10.2023. However, the order could not be issued prior to Shri Arun Goyal, Member, demitting the office. Accordingly, the matter is listed for the hearing today.

2. The learned counsel for the Petitioner submitted that the pleadings had been completed in the matter, and arguments were heard, and requested the Commission to issue an order on the basis of the information available on record.

3. After the hearing, the Commission directed the Petitioner to submit the following information on an affidavit within two weeks with an advance copy to the Respondents, who may file their responses, if any, a week thereafter:

- (i) The actual O&M Expenses for the financial year 2023-24 for the transmission system and SLDC of BBMB; and



(ii) The Petitioner has claimed deviation settlement charges under the O&M Expenses for the transmission system and SLDC of BBMB. Clarify whether the deviation settlement charges are part of the O&M Expenses.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

